



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, the 7th February, 2018

SRO 75 .- In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government hereby rescinds, except as respects things done or omitted to be done before such rescission, SRO 16 dated 11.01.2018 issued by Finance Department, Government of Jammu and Kashmir.

This Notification shall deemed to have come in to force with effect from 2nd February, 2018.

By order of the Government of Jammu and Kashmir.

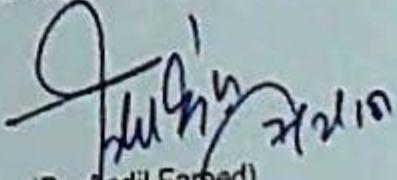
Sd/-

(Navin K. Choudhary), IAS
Principal Secretary to Government,
Finance Department.
Dated. 07-02-2018.

No. ET/Estt/119/2017-II/GST

Copy to the:-

- 1 Secretary, GST Council, New Delhi.
- 2 All Financial Commissioners.
- 3 Principal Resident Commissioner, J&K Government, New Delhi.
- 4 Principal Secretary to Hon'ble Governor.
- 5 All Principal Secretaries to Government.
- 6 Principal Secretary to Hon'ble Chief Minister.
- 7 All Commissioner/Secretaries to Government.
- 8 Divisional Commissioner, Jammu/Kashmir.
- 9 Excise Commissioner, J&K, Srinagar.
- 10 Commissioner, Commercial Taxes, J&K, Srinagar.
- 11 Additional Commissioner Commercial Taxes (Adm) Jammu/Kashmir.
- 12 Additional Commissioner Commercial Taxes Tax Planning, J&K.
- 13 Private Secretary to Hon'ble Minister for Finance.
- 14 Private Secretary to Hon'ble Minister of State for Finance.
- 15 President Kashmir Chamber of Commerce & Industry, Kashmir.
- 16 President Federation of industry, Kashmir.
- 17 President Chamber of Commerce and Industry, Jammu.
- 18 President Industries association, Bari Brahmna, Jammu.
- 19 President Tax Bar Association, Jammu/ Srinagar.
- 20 General Manager, Government Press Jammu/ Kashmir.
21. Private Secretary to Commissioner/ Secretary to Government, Finance Department.
22. Government order file/Stock/Finance website.


(Dr. Aadil Fareed)
Under Secretary to the Government